## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No. 237/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of

tariff discovered through competitive bidding process regarding selection of Hybrid Power Generators for supply of 1000 MW power ISTS-connected Wind-Solar Hybrid Power Projects anywhere in

India (NTPC Tranche V) on Build, Own and Operate basis.

: NTPC Limited (NTPC) Petitioner

: ReNew Solar Power Private Limited and Ors. Respondents

Date of Hearing : 17.9.2024

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

**Parties Present** : Shri Adarsh Tripathi, Advocate, NTPC

Shri Vikram Singh Baid, Advocate, NTPC

Shri Ajitesh Garq, Advocate, NTPC

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the 1000 MW Wind-Solar Hybrid Power Projects connected with the inter-State transmission system (ISTS) and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Solar Hybrid Power Projects" dated 21.8.2023 ('Hybrid Guidelines') issued by the Ministry of Power, Government of India. Learned counsel further submitted that the Petitioner has also filed a compliance affidavit furnishing the additional details/ information as called for vide Record of Proceedings for the hearing dated 22.7.2024. Learned counsel for the Petitioner sought liberty to file his brief note of submissions inter alia highlighting the details of bid process.

- 2. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its brief note of submissions within a week.
- 3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)